

(2019) 11 J&K CK 0013

In the Jammu And Kashmir High Court

Case No : Habeas Corpus Petition (HCP) No. 469 Of 2018

Irshad Ahmad Mir

APPELLANT

Vs

State Of Jammu & Kashmir & Anr

RESPONDENT

Date of Decision : 05-11-2019

Acts Referred:

Jammu And Kashmir Public Safety. Act, 1978 — Section 8(a), 13
Unlawful Activities (Prevention) Act, 1967 — Section 10
Jammu And Kashmir State Ranbir Penal Code, 1989 — Section 120B, 505(I)(B)
Constitution Of India, 1950 — Article 21, 22

Citation : (2019) 11 J&K CK 0013

Hon'ble Judges : Ali Mohammad Magrey, J

Bench : Single Bench

Advocate : Mir Shafqat Hussain, Asif Maqbool

Final Decision : Allowed

Judgement

Ali Mohammad Magrey; J

1. By dint of order bearing No.111/DMB/PSA/2018 dated 4th of December, 2018, passed by the Respondent No.2/District Magistrate Baramulla, in exercise of powers conferred in him under Clause (a) of Section (8) of the Jammu and Kashmir Public Safety Act, 1978 (for short "The Act of 1978"), one Irshad Ahmad Mir @ Dawood Bahi S/o Abdul Rehman Mir R/o Chan Mohalla, Nihalpora, Pattan, District Baramulla, has been detained and lodged in Sub Jail, Hiranagar.

2. The detainee has challenged the said order of detention on varied grounds, as detailed out in the petition. It is stated that the detaining authority has failed to apply its mind to the fact whether the preventive detention of the detainee was imperative notwithstanding his custody in a substantive offence. The detainee had not filed any bail application in the FIR number referred to in the grounds of his detention nor were there any prospects of his release from the custody in the said FIR. It has also been stated that the Respondent No. 2 has passed the order of detention on the dictates of the sponsoring agency, i.e. the Officer who has

prepared the police dossier and no attempt has been made by the Respondent No.2 to scan and evaluate it before passing the order of detention.

3. Counter has been filed by the Respondents, wherein it is stated that the grounds of detention have been furnished to the detainee. The detaining authority has complied with the requirement of Clause 5 of Article 22 read with Article 21 of the Constitution of India. The detainee has failed to avail the remedy prescribed under the Act. He has not filed the representation against the order of detention. It has also been stated that the detainee is involved in case FIR No. 148/2018, registered at Police Station, Pattan, for the commission of offences punishable under Sections 10 ULA (P) Act, 120-B and 505(I) (B) of the Ranbir Penal Code. In the end, it has been urged that since the order of detention has been passed on justifiable grounds, therefore, the instant Habeas Corpus petition merits dismissal, and it may, accordingly, be dismissed.

4. Heard the learned counsel for the parties, perused the record and considered the matter.

5. The main plank of the argument of the learned counsel for the petitioner is that the detainee was in custody of the police authorities for a substantive offence and, therefore, there was no need to direct his preventive detention. This plea of the petitioner has not been rebutted or proved otherwise by the respondents. The respondents have pleaded that the detainee is involved in FIR No. 148/2018, registered at Police Station, Pattan, for the commission of offences punishable under Sections 10 ULA (P) Act, 120-B and 505(I) (B) of the Ranbir Penal Code. The arrest of the detainee in the said FIR at the time of the issuance of the order of detention has not been disputed.

6. Since the detainee was in the custody of the police at the time of issuance of the order of detention, therefore, the question that arises for consideration is whether an order of detention could be passed on the face of such an eventuality? The answer to this question is an emphatic "No", taking into consideration the law laid down by the Apex Court of the country in paragraph No.24 of the judgment delivered in the case of "Sama Aruna v. State of Telangana & Anr.", reported in "AIR 2017 SC 2662", which may be noticed:

"24. There is another reason why the detention order is unjustified. It was passed when the accused was in jail in Crime No. 221 of 2016. His custody in jail for the said offence was converted into custody under the impugned detention order. The incident involved in this offence is sometime in the year 2002-

3. The detainee could not have been detained preventively by taking this stale incident into account, more so when he was in jail. In *Ramesh Yadav v. District Magistrate, Etah and ors*, this Court observed as follows:

"6. On a reading of the grounds, particularly the paragraph which we have extracted above, it is clear that the order of detention was passed as the detaining authority was apprehensive that in case the detainee was released on

bail he would again carry on his criminal activities in the area. If the apprehension of the detaining authority was true, the bail application had to be opposed and in case bail was granted, challenge against that order in the higher forum had to be raised. Merely on the ground that an accused in detention as an under trial prisoner was likely to get bail an order of detention under the National Security Act should not ordinarily be passed."

7. The same view has been repeated and reiterated by Hon'ble the Supreme Court in paragraph No. 13 of the judgment pronounced in the case of "V. Shantha v. State of Telangana & others", reported in "AIR 2017 SC 2625", that reads as under:

"13. The order of preventive detention passed against the detainee states that his illegal activities were causing danger to poor and small farmers and their safety and financial well being. Recourse to normal legal procedure would be time consuming and would not be an effective deterrent to prevent the detainee from indulging in further prejudicial activities in the business of spurious seeds, affecting maintenance of public order, and that there was no other option except to invoke the provisions of the Preventive Detention Act as an extreme measure to insulate the society from his evil deeds. The rhetorical incantation of the words "goonda" or "prejudicial to maintenance of public order" cannot be sufficient justification to invoke the draconian powers of preventive detention. To classify the detainee as a "goonda" affecting public order, because of inadequate yield from the chilli seed sold by him and prevent him from moving for bail even is a gross abuse of the statutory power of Preventive Detention. The grounds of detention are ex facie extraneous to the Act."

8. Testing the instant case on the touchstone of the law laid down above, the detainee could not have been detained after taking recourse to the provisions of the Act of 1974, when he was already in the custody of the police authorities in the case, the details whereof have been given hereinbefore. His custody in police for the offences stated above, has been converted into the custody under the impugned detention order. May be the detaining authority might have been laboring under the belief that if the detainee applies for bail, he may succeed in seeking his release but this apprehension of the detaining authority could have been guarded against by resisting and opposing the bail application. In the event of his release on bail, the State could have exercised its right to knock at the doors of the higher forum. This single infraction knocks the bottom out of the contention raised by the State that the detainee can be detained preventatively when he is already in custody and has not applied for bail. It cuts at the very root of the State action. The State could have taken recourse to the ordinary law of the land.

9. The learned counsel for the detainee has also argued that the Officer, who handed over the detainee to the jail authorities of the District Jail, Kathua, Jammu, along with the relevant documents, should have filed an affidavit in the matter, which has not been done. From a bare glimpse of the execution report

(annexed with the detention record), what gets revealed is that the detention warrant has been executed on the 9th of December, 2018. It also states that the contents of the detention warrant and the grounds of detention were read over to the detainee and explained to him in Urdu language, which languages he understood fully well and, in token thereof, his signature was attained on the Execution Report itself. To eradicate all doubts, it was incumbent on the part of the Officer, namely, SI Showkat Hussain (bearing No.115622/Arp) , who did the exercise of handing over the documents and conveying the contents thereof to the detainee, to file an affidavit in order to attach, at least, a semblance of fairness to his statement. Resort can, in this behalf, be had to the law laid down by the apex Court of the country in the case of "State Legal Aid Committee, J&K v. State of J&K & Ors.", reported in "AIR 2005 SC 1270", wherein it has been held as under:

"1/ Though several questions have been raised in this petition, it is not necessary to deal with them in detail as we find that there is no definite material to show that the requirements of section 13 of the Jammu & Kashmir Public Safety Act, 1978, (in short the Act), requiring the grounds of order of detention to be disclosed/communicated to the person affected by the order has been complied with. Though in the affidavit filed by the State, it has been stated that the contents of the warrants and grounds of detention were served, read over and explained to the assessee and he was informed about his right to make a representation against the detention, if he so desired, there is no material placed on record to substantiate this stand. It is stated in the affidavit that the detainee refused to receive copy of the detention order and also refused to put his signatures on the documents. The least the State could have done is to file an affidavit of the person who wanted to serve the relevant documents and an endorsement to the effect that there was refusal. Even the name of the official has not been indicated in the affidavit. That would have been sufficient to comply with the requirements of section 13 of the Act."

10. Life and liberty of the citizens of the State are of paramount importance. A duty is cast on the shoulders of the Court to enquire that the decision of the Executive is made upon the matters laid down by the Statute and that these are relevant for arriving at such a decision. A citizen cannot be deprived of personal liberty, guaranteed to him/her by the Constitution and of which, he/she cannot be deprived except in due course of law and for the purposes sanctioned by law.

11. In the backdrop of what has been said and done above, the instant Habeas Corpus petition is allowed, as a consequence of which, the order of detention bearing No.111/DMB/PSA/2018 dated 4th of December, 2018, passed by the Respondent No.2/District Magistrate Baramulla, is quashed with a further direction to the respondents to release the person of Irshad Ahmad Mir @ Dawood Bahi S/o Abdul Rehman Mir R/o Chan Mohalla, Nihalpora, Pattan, District Baramulla, forthwith from the preventive custody, of course, if not required in any other case.

12. The record, as produced by the learned Deputy Advocate General, be returned to him with utmost dispatch.